SHRI D. P. KARMARKAR: As I said, this Board is not constituted on the basis of regional representation. There has to be a limit to members. In order to make the Board a compact one, we have to make it as small as possible.

DR. R. B. GOUR: May I know why there is not even a single member from Part B States?

SHRI D. P. KARMARKAR: The members on the Board are expected to represent the whole of India and not their particular States.

KHWAJA INAIT ULLAH: In view of the fact that the Kashmiris are the best weavers in India, will any representation be given to Kashmir?

SHRI D. P. KARMARKAR: We shall consider that suggestion.

[Shri S. P. Jain rose to put the question (Question No. 153.)]

Mr. CHAIRMAN: Have you got the authority?

SHRI S. P. JAIN: I have already sent in the authority.

GERMAN REPARATIONS MACHINES

*153. SHRI S. P. JAIN (on behalf of Shri L. H. Doshi): (a) Will the Minister for Works, Housing and Supply be pleased to state the number of machines received by the Government of India from Germany as part of the reparations and the years in which these were received?

- (b) What is the value of these machines?
- (c) What amount have Government spent so far for their storage and upkeep?
- (d) How many of these machines have Government sold or distributed so far, for what amount and in which year?
- (e) When do Government propose to sell the remaining machines?

THE DEPUTY MINISTER FOR WORKS, HOUSING AND SUPPLY (SHRIS. N. BURAGCHAIN): (a) Ecginning from April 1947 and up to October 1952, 10,431 machines were received in India as reparations from Germany.

- (b) Rs. 2,61,21,031.
- (c) Rs. 12,07,301.
- (d) So far 8,667 machines valuing Rs. 2,20,07,853 have been released as under:—

Up to the end of 1949 . 2,724

During 1950 . 2,645

" 1951 . 2,076

" 1952 (so far) . 1,222

(e) Within next six months or so.

SHRI S. P. JAIN: What is the number of the balance of the machines?

SHRI S. N. BURAGOHAIN: The number of remaining machines is 1,764. They are mostly small items carrying low prices.

SHRI S. P. JAIN: Why have not they been disposed of so far?

Shri S. N. BURAGOHAIN: They were previously offered to the priority indentors, but they did not evince much interest. Now an inspection team set up by Government is going into these machines and after their report is received they will again be offered to the priority indentors with a view to putting these machines to the best possible use by Government departments.

SHRI B. GUFTA: May I know whether the Government had any say in the matter before these machines were sent to India?

SHRI S. N. BURAGOHAIN: They were allotted by the Inter-Allied Reparations Agency, and India being a member of that Agency, could indicate preferences for particular machines.

SHRI B. GUPTA: My question is not answered. I want to know if the Government of India had any say—I am not concerned with indications here—in

the matter and whether they were consulted by the authorities who distribute these machines, before they were sent to India? If so, what instructions did you give?

Shri S. N. BURAGOHAIN: As I have already stated, the Inter-Allied Reparations Agency indicate the machines that are available for distribution as reparations, and the member nations can then go and inspect them, and after inspection they can indicate their preferences, but the final decision rests with the Inter-Allied Reparations Agency.

SHRI M. VALIULLA: May I know whether any of these machines from Germany have gone to the Machine Tool Factory at Jalahalli?

SHRI S. N. BURAGOHAIN: I do not know whether any of these machines have gone to the Machine Tool Factory at Jalahalli, but the majority of the items are certainly machine tools.

MR. CHAIRMAN: The question time is now over.

[Question No. 154 transferred as Unstarred Question No. 40 for 8th December 1952.]

WRITTEN ANSWERS TO QUESTIONS

REHABILITATION BOARDS

*155. SHRI B. GUPTA: Will the Minister for REHABILITATION be pleased to state:

- (a) whether Government have received any proposals for the formation in West Bengal of rehabilitation boards consisting of the representatives of the different parties and refugee organisations; and
- (b) if so, what action Government propose to take on those proposals?

THE MINISTER FOR REHABILITATION (SHRI AJIT PRASAD JAIN): (a) Yes.

(b) The decision rests with the West Bengal Government.

FURNACE OIL

- *156. SHRI T. S. PATTABIRAMAN: Will the Minister for Works, Housing and Supply be pleased to state:
- (a) what was the price (per ton) of furnace oil used in industries in the month of January in 1949, 1950, 1951 and 1952;
- (b) whether it is a fact that the price has been increased by more than 300 per cent; and, if so, the reasons for the increase;
- (d) whether similar products of petroleum such as gasoline, kerosene and crude oil have also registered such abnormal increase in prices; and
- (d) whether Government propose to take any steps for the reduction of the prices?

THE DEPUTY MINISTER FOR WORKS, HOUSING AND SUPPLY (SHRI S. N. BURAGOHAIN): (a) and (i). The prices ex-main port installation, Bombay, exclusive of Sales and other local taxes were:—

| | | | | | Rs. | |
|---------|------|---|---|-----|-----|---|
| January | 1949 | • | • | 91 | 11 | 0 |
| ,, | 1950 | • | • | 90 | 14 | 0 |
| ,, | 1951 | • | • | 102 | 7 | 0 |
| ,, | 1952 | | | 179 | 7 | 0 |

It will be noticed that the price has about doubled. The increase is due to general increase in tanker freight rates and in prices of petroleum products throughout the world, and also to stoppage of supplies ex-Abadan.

- (c) The prices of these other petroleum products have also gone up though to varying extents.
- (d) It will be appreciated that Government are not in a position to do anything directly to reduce these prices, having regard to the reasons that have led to the increase. But prices have already been reduced to some extent as from 1st December 1952